

(ब) यदि हा, तो दम बारे में सरकार ने क्या निर्णय किया है ?

पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) : (क) और (ख) बोर्ड-737 विमान पर लगाये गये जे(टी) 8 डी० इन्जनों की प्रोब्लेम हॉल करने के लिए सुविधाएँ स्थापित करने के बारे में एक प्रस्ताव का इंडियन एयरलाइन्स प्रध्दयन कर रही है।

(ग) और (घ). सरकारी उद्यमों संबंधी समिति के चेयरमैन को एक ज्ञापन प्राप्त हुआ था तथा उनकी एक प्रतिनिधि लोक सभा सचिवालय ने टिपणी के लिए इस मन्त्रालय को भी भेजी थी। उठाए गए विषयों के बारे में टिपणियाँ इंडियन एयरलाइन्स ने, जैसे भी समिति उचित समझे, भगती आवश्यक कार्यवाही के लिए, सीधे ही लोक सभा को भेज दी थी।

Display of names of Post Office Savings Bank Account holders who are successful in prize draws

9790. DR. VASANT KUMAR PANDIT: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that Draws are held twice a year for the award of cash prizes to the Post Office Savings Bank Account holders, if so, full details of the scheme in this regard;

(b) whether the names of the Account holders who are successful in the Prize Draw are not notified in the press and displayed in the respective Post Offices for information of the concerned; if so, reasons and what is the present method of informing them; and

(c) whether the Government propose to devise ways to notify the names of the successful Account holders in the Prize Draws in the popular newspapers, as well as for their display in the respective Post Offices and if not, the reasons for not doing so?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir. The details of the Post Office Savings Bank Prize incentive Scheme are given in the statement attached.

(b) and (c). All accounts eligible to participate in prize draws are allotted code numbers on all-India basis which are displayed in the notice boards of post offices. After each draw, the

prize winning code numbers are notified in the Gazette of India and also published in newspapers in English, Hindi & various regional languages through the Directorate of Advertising and Visual Publicity. Copies of the notification are exhibited on the Notice Boards in each Head Post Office and sub-post office for the information of the public. Extracts of prize list relating to each Postal Division are also got prepared in regional languages and are distributed to the Branch Postmasters for the information of the Public. Copies of the prize list are also available from the National Savings Commissioner, Nagpur at request.

It is not feasible to notify the names of holders of prize-winning accounts as their number is large.

Account holders who win the 1st, 2nd, 3rd or 4th prize are informed by post by the respective head postmasters. Claim applications are obtained from these prize winners through the postal field staff for getting the prizes sanctioned by the DGP&T. The 5th and 6th prizes are credited to the concerned savings banks accounts of the prize winners, who are also informed by the postmasters.

Statement

The Prize Incentive Scheme for the Post Office Savings Bank account holders was introduced with effect from 1-12-1973. Under the scheme, Prize Draw on all India basis is held twice in a year, in the last week of January and July.

Eligibility

All persons who hold single or joint or minor accounts or pension accounts in the Post Office Savings Bank and keep a minimum balance (that qualifies for interest) of Rs. 200 in their accounts are eligible to participate in the Prize Draws. For the Draw held in January, the minimum balance of Rs. 200 should have been kept during the six month period April—September preceding; similarly for the Draw held in July, the minimum balance of Rs. 200 should have been kept during the six month period October—March preceding.

No account holder is eligible for more than one prize in each Draw.

There are over 11,000 prizes for a total value of Rs 20.50 lakhs in each Draw, as shown below:

Prizes

	Rs.
1 1st Prize	1,00,000
5 2nd Prizes of Rs 50,000 each	2,50,000
10 3rd Prizes of Rs 20,000 each	2,00,000
100 4th Prizes of Rs 5,000 each	5,00,000
1000 5th Prizes of Rs 500 each	5,00,000
10000 6th Prizes of Rs 50 each	5,00,000
TOTAL	<u>20,50,000</u>

The numbers of the prize winning accounts are drawn with the help of a Draw Machine under the supervision of a Committee consisting of officials and non-officials appointed by the Government of India for each Draw.

(i) Is it a fact that Government have been receiving such complaints before; and

Raid by Director of Vigilance of Commerce Ministry on Madras Cargo Company

(g) if so, give the details thereof and the action taken thereon?

9791, SHRI KANWAR LAL GUPTA;

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) (a, to (g) Director of Vigilance of Ministry of Commerce along with certain representatives of the concerned departments visited the Madras Cargo Complex on the 7th February, 1979 with a view to check finished leather consignments for export purposes. There was no raid as such but it was a surprise check and hence samples were collected. Director Vigilance has since submitted his report to the Government. The matter has been examined in consultation with Central Leather Research Institute, Madras. Notices have been issued by the Customs Authorities to some of the concerned parties. Investigations by Chief Controller of Imports & Exports are also in progress for such action as may be found necessary.

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that the Director of Vigilance of Commerce Ministry raided the Madras Cargo Complex from where he took some samples of the leathers which were backlog cargo passed by the custom authorities as finished leather

Government has seen the news report that had appeared in the Indian Express under the heading "What Constitutes Finished Leather".

(b) is it also a fact that a news appeared in the 'Indian Express' dated March 3, 1979 in Madras with the heading, "What constitutes finished leather";

(c) what action has been taken by the Government over the report of the Vigilance Officer;

(d) the names of the parties, who were involved in sending these consignments in foreign countries;

(e) how much more money was received by the Government on these consignments;

Finished leather exports prior to October 1977 were allowed on the basis of norms fixed in 1973. These norms were revised in consultation